# *{Conservation ami* 106 *Development) Bill,* 1974

श्री महावीर त्यागी : इस गिरावट की तो उम्मीद नहीं थी। मैं यह कहना चाहता हूं कि गवर्वमेंट इस नीचे लेविल तक आ गयी है.....(Interruption)

MR. DEPUTY CHAIRMAN: What do you want?

श्री लाल आडवाणी : मैं यह उम्मीद करता हूं कि जैसे ओम् मेहता जी ने कहा है कि उन के यहां से कोई इंस्ट्रक्शन्स नहीं दिये गये तो इस विध्य पर दो घंटे की बहस करा दी जाय तो मैं दिखा दूंगा कि किस तरह के और किस किस को इंस्ट्रक्शन्स दिये गये हैं।

MR. DEPUTY CHAIRMAN: Thai is the end of the matter. He has replied. I have heard you. I am ruling it out of order. Mr. Malaviya.

SHRI LAL K. ADVANI: I am protesting against the gross abuse of governmental machinery.

सब का दुरुपयोग किया गया है, शिक्षा मंत्रालय का दूरुपयोग किया गया है और इस प्रकार से जो लोकतंत्र का आधार है उस पर कुठाराघात किया गया है। इस के विरोध में मैं और मेरा दल वाक आउट करते हैं।

MR. DEPUTY CHAIRMAN: Minister.

{At this stage Shri Lai K. AJvani and the Members belonging to his Parly left the Chamber),

SHRI OM MEHTA: No cTWTTT

श्री राजनारायण : मेरा एक व्यवस्था का प्रक्ष्न है कि श्री ओम् मेहता न गृह मंत्री हैं, न प्रधान मंत्री हैं, न रैल मंत्री हैं, और न पुलिस मंत्री हैं तो मैं जानना चाहता हूं कि क्या सरकार इस पर जुडिशियल इन्क्वायरी बैठाने के लिए तैयार है ? अगर सरकार इस वात के लिए तैयार नहीं है तो हम सब लोग इसके विरोध में 5 मिनट का सदन त्याग करते हैं।

I! this stage some lion. Members left Ike Chamber)

SHRI. M.S. ABDUL KHADER .'Tamil Nadu): The Government machinery is being used for the existence of the ruling party. So si too join the walk out.

(At iliis stage some Hon. Members left the Chamber)

MR. DEPUTY CHAIRMAN: Let us be very quick about it so that we can gel on with the other business.

## THE COAL MINES (CONSERVATION AND DEVELOPMENT) BILL 1974 conld.

THE MINISTER OF SITE I. AM) MINES (SHRI K.IJ. MALAVIYA): I hope they will come back to listen to my speech which is very useful.

SHRI A.G. KULKARNI (Maharashtra): I in not worry. They will come back.

SHRI K.D. MALAVIYA: Mr. Deputy Chairman, Sir, yesterday we had a \<r\ useful discussion on the Bill.

MR. DEPUTY CHAIRMAN: Those Memlj. '.'.ii :ir. going oui may go out silently.

SHRI K.D. MALAVIYA: Yesterday we had a very useful discussion on the Bill which was pai before the House by me residing the conservation and development of coal. While moving lor the proposal for the consideration ( f the Bill ! mentioned certain salient features of the proposal before the House. The most important point which I want to repeat here was that the Coal Board which constituted under the 1952 Act was abolished mainly because the coal industry as . whole has been nationalised and the Central Government is now responsible not only for the production and distibutton but also for the conservation and development of the coal mines. A certain point was raised yesterday that the conservation and development of the coal mines is such a fundamental por-

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[Shri. K. D. Malaviya] gramme in coal production that it can be ' and should be handed over to some sort of an independent authority which should be made responsible for this. Sir, the Government b is taken over all the responsibility of production, and production envisages Without applying the development, principles of development conservation and technical examination of the questions of production involved, it is not possible to increase production. Therefore, the Central Government propose; to ere Uc proper within its own spheres, authorities also whether they may be separate from the Coil Mines Authority or they may be a pari thereof will be considered. But I want to assure the House that so far as he •ration and development is concerned Government is pledged to take full care of it, and in the next few months it is proposed that a picture will be put before the HoU to what measures we are taking with regard to conservation and development.

Yesterday, and elsewhere also, it was stated by the critics that with the closing down of the Coal Boa d the quality of coal supplied to the various parties would suffer.

AN HON. MEMBER: Wha( about thermal plants?

SHRI K.D. MALAVIYA: 1 ton coming to that. It may be cl trifled that the Coa! Board has nothing to do with the determination of the quality of coal despatched. When coal was decontrolled—it was done in 1967—checking the quality was left between the producer and the consumer and the Goal Board was only checking the samples of the coal in the se iras and allot quality to it and

thereafter on that quality price was paid by the consumer. During the prc-natio: tion days what was happening was that the proprietors of the coal i lines managed to undergrade tin: coal supplied to them and pay less for what ihcy should have p

That evil.....i in •  $m_3$  ir when was not nationalised. We ate now changing that system. We will now sec that coal will be despatched with the producer giving a self-declaration of the quality and thai declaof quality would be subject to joint sampling, that is, by the consumer and the producer. The consumer will then have to pay lor the quality of coal as received by him and nut on the basis of any certificate. Thus, you will sec. Sir that quality was not controlled by the coal Board. It was only specified by the Goal Board. We are now taking adequate measures with regard to the supply of proper quality of coal. I will come later - the quality of coal supplied to thermal Stations. Let me deal with the fp raised by hon. Members *seriatim*.

I te question of sand-stowing was raised yesterday. As hon. Members are aware, this aspect of safety of the coal mines is very important. Without sand-stowing, the life of .1 coal mine cannot be assured. Previously it was not done properly. Now the cost of iport having increased very much, the finances available to the public sector org

i i are aw at all adequate. Hence the necessity of increasing the cess to an average of something up to Rs. 10 per tonne. This money will be utilised satisfactory and in a proper manner for conservation of the mines in which sand-stowing forms a very important programme.

I would not like to refer to the various failures of the previous owners ol these coal mines. But generally speaking, the hon. Members who criticised the Government for taking over, know more than what we know what the private sector owners of these coal mines were doing, whether it was under rating of quality in order to make more money, or preparing a fictitious muster roll in order to save money in collusion with the contrac tors or utilising contractors to share the loot between themselves and the contractors. All those things are known even to those people who are to-day criticising us and they k.iou that thosedisappearing. if they have not disappeared; . nd if the; no! diss .ppeared, they have to thank people who weri and who arc still a problem for us in the coal It has 'lathing to do with the law mines and order problem. I'll,- renin mts of those days and those civil problem for us.

Mr. Kalyan Roy raised the question of devastating fires in the coal mines. Unfortunately there arc fires in the coal mines. As a matter of fact, there are about 48 places where fires are raging in the entire Jharia coal mines. So far as underground fires are concerned, they have been completely controlled. and I am glad to state here that the underground fires in the coal mines are no more any problem for us. But the surface fires are still raging and they are admittedly out of our control. Because of the availability of air and oxygen, it is nol May easy to extinguish those fires. And whatever we might do, the fires go beyond our control. No methods has yet been found out so far as our investigationts are con-erned, to control those fires. But still we took some steps and we spent about Rs. 12 to Rs. 13 lakhs, to see what can be done to control those fires. I would only like to inform the House that we are as much concerned with these surface fires as tinhonourable Members opposite are. Unfortunately these fires have been continuing for more than two decades, and they weienot created by us; they tame their due to neglect by those people who owned those mines. We took some steps to improve the situation. I hope, therefore, the honourable Members will not blame us for trying to control the fires.

The Coal Mines

श्वी राजनारायण (उत्तर प्रदेश) : क्योंकिं हमारा दहां जाना एक गया इसलिए आग ज्यादा लगी।

श्री के० डी० मालवीय : यह ऐसी बान है कि दिमाश में कोई वान आ गई है हमारे मिल के, अब कैसे मैं निकाल ? ग्रभी उसके बारे में वात करूं तो गायद इसका प्रयतन करूँ। योडी बान मान भी लंतो सभी बात सकता हूं---मेरा दुर्भाग्य है। लेकिन कुछ वातों को मानने का प्रयत्न करूंगा उनके मसले पर ग्राऊंगा।

भी चक्रपाणि शुक्ल (मध्य प्रदेश) : वह समझेंगे क्या? श्री के० डी० मालवीयः ग्रगर नहीं समझ में वाएगा तो वदकिस्मती उनकी है।

I was just mentioning in reply to Mr. Kalyan Roy and some other Members that some sort of a separate body is needed in order to look after the problems of conservation and development. How much we can separate it from our integrated organisation of the \ ub-lic sector, that is. the BCX I and the C MA, 1 camaa say. 1 admil the logic ofil that the programme of conservation has to be entrusted to a responsible body which will have to act under the guidelines of tin Central Government and die scientific method of doing it. and as far as possible, it should be sepa-rated from the functions of the production units.

\ow, Mr. Kalyan Roy referred to the ele ment of price of coal. This is a complicated question. What he says is thoroughly justi fied. It is right that the price of Indit n coal is the lowest in the world. And unfortu nately, tragically, the working condition, the living condition, of the wage-earner in coal production is also most tragic and unsatis factory. I make that admission. But then I will go to the history of it and will say some thing which, perhaps, m. y not please my friend, Mr. Rajnarain. This coal price, in my personal opinion, his to be increased. I.ii us now fully understand the implications of increase in price, because the difficulties that are involved in the increase of this price must be known to the honourable Members. I must share that knowledge with them. It is perhaps known that after the take-over of textile mills under contemp-

lation of the Government, which are about 102, and most ol them aie perhaps being run os will be run ultimately, by coal and not by furnace oil, RO per cent of the coal produ-M-rl, of BO million to:-, or 75 million tons, today is consumed by the public sector, by the railways, by the power-houses, by such industries as arc Vicing run by the public sector and the textile mills which are going to be under the public sector, and one or two more marginal industries like cement where we have necessarily to supply coal. then

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#### [Shri K. D. Malaviya]

aluminium, wherever public si^ior COB) pro duction units have to supply coal; there the prices have to come from the Government and therefore, there is very little difference between subsidy ami paying the price to public sector production units. Whatever price we will increase<sup>^</sup> will have to be paid by the public sector. It is only 20 per cent where the private citizen comes, where the public comes, and we can load itr. price of coal on them. Whether that price from the public comes from the black money that is circulating or whatever it is. is a different matter. But most of the money will have to be arranged by Government departments. That is the complication. But I am prepared to make my personal submission that Government will have to find out money either...

SHRI RAJNARAIN: What do you mean by personal submission? Say "Government submission".

SHRI K.n. MALAVIYA: Yes, Government will have to seriously consider. It h: is not been done....

SHRI RAJNARAIN: Why do you your persona! opinion<sup>1</sup>

SHRI K.D. MALAVIYA: Government will have to take it very seriously whether...

SHRI RAJNARAIN: Why personal oyinion

SHRI K.I). MALAVIYA: I am giving my personal opinion which will have rn be considered very seriously by the Government because it has not been accepted by the Government.

श्री राजनारायण : श्रीमन्, हमारा एक प्वाइन्ट ग्राफ ग्राईर है।

श्री उपसभापतिः क्या है?

श्री राजनारायण: हमारा प्वाइन्ट झाफ झार्डर यह है कि क्या मंत्री यहां पर झपनी वैयक्तिक राय देंगे या फिर सरकार की राय दंगे? जहां तक में संसदीय प्रथा को जानता हूं, जितनी हमारी जानकारी है, उसके मुताबिक मंत्री जो कुछ भी सदन के झन्दर कहता है, उसका सरकार की राय से ज्यादा सम्बन्ध है और हम लोगों को सरकार की राय से ग्रवगत कराना है न कि ग्रपनी वैयक्तिक राय यहां पर देना है। इसलिए मैं झाप से निवेदन करूंगा कि मंत्री जी को बोलने से पहिले संसदीय प्रथा का ज्ञान कर लेना चाहिये कि वे जो कुछ भी यहां पर बोलते हैं, वह सरकार की राय होती है और सदन को उनकी पर्सनल राय से कोई सम्बन्ध नहीं है।

MR. DEPUTY CHAIRMAN: Government has nol made ap its mind and so the Minister was trying to give his personal opi-He is recommending it to the Government,

श्री राजनारायण : श्रीमन्, क्या यह ठीक है कि अगर ये ऐसा कहते हैं तो इसकी गवर्नमेंट की भत्सर्ना तो हो गई।

श्री के० डी० मालवीय: मुझे कोई ऐसा कायदा कानून मालूम नहीं है कि मंत्री को "वैयक्तिक" शब्द का इस्ते-माल नहीं करना चाहिये। (Interruption) मैं राजनारायण को यह समझाने की कोशिश कर रहा था कि जब तक सरकार का फैसला किसी बात पर नहीं हो जाता, तब तक उन फैसलों के सम्बन्ध में चाहे मैं अपने मंत्री की हैसियत से कहूं या फिर बैयक्तिक हैसियत से कहूं... (Interruption)

श्वी राजनारायणः मैं तो इस बारे में ग्रापके ज्ञान देना चाहता हूं।

श्री के० डी० मालवीय आपको भी ज्ञान सिखाना है और आपको इस वारे में बतलाना चाहता हं।

श्री राजनारायणः यह स्कूल नहीं है। अगर माननीय मंत्री जी हमें ज्ञान

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देने के लिए तैयार है, तो माननीय मंत्री जी को हमारी प्रकाश्रों का समाधान करना होगा।

श्री उपसंशापतिः अर्थ क्लास की बात बाद में ले लीजिये।

डा॰ रामकृपाल सिंह: क्या मंत्री जी ने कोयले की कीमत बढाये जाने के बारे में सरकारी स्तर पर बातचीत कर ली है?

श्री के० डी० मालवीय: जब मैंने यह कहा कि 80 प्रतिशत कोयले की खपत सरकार करती है, तो मैं श्री राजनारायण को सफाई दे रहा या और शान दे रहा था। लेकिन ग्राखिर में...

श्री राजनारायण: मगर ज्ञान ले भी लीजिये।

SHRI K. D. MALAVIYA : I was saying that Shri Kalyan Roy also mentioned about negotiations that have been held recently about giving other amenities to the wage-earners. Shri Rajnarain also mentioned about it and many other Members ......

श्री राजनारायणः जरा जोर से बोलिये क्योंकि आपकी ग्रावाज सुनाई नहीं दे रही है। ग्राप माइक के सामने बोलिये तब ग्रापकी ग्रावाज सुनाई देगी।

श्री के० डी० मालवीयः जरा कान से कपड़े को हटा लीजिये तब लुनाई देगा।

श्री उपसभापतिः ग्राप वात कर रहे हैं तब ग्रापको सुनाई नहीं दे रहा है।

SHRI K. D. MALAVIYA : Shri Kalyan Roy raised the question of wages and he said many things with which I agree and many things with which I do not agree. I would not like to go into all those details.

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But I would like to remind Shri Kalyan Roy that the wages of coal mine workers were higher till 1967 than workers in most of the organised industries in the country, whether it was jute or whether it was steel or whether it was cement and many other industries. It was only after 1967 when the wage was Rs. 106 per month, the wages of coal mine workers started coming down than others.

And, Sir, on the 1st of October, it was Rs. 225 per month and now it is Rs. 325. This may have many financial implications for the public sector organisations. But the fact is that it is Rs. 325 now and so far as the Government is concerned, I or the Government or any representative of the Government have never said that the negotiating committee's tentative agreements, which were arrived at in Calcutta, were either accepted or rejected by the Government. They were not even signed and nobody prevented them also. But certain developments took place in between which created a situation in which the whole matter went into the cauldron of thinking, of reconsideration and all that. I have never said anything, I want to assure the House, about the question of increasing the wages. But I am seriously thinking, seriously considering as to what is to be done with regard to minimum wages and other aspects thereof, whether it is fringe benefits or the house rent allowance or the increase in the underground benefit or any other benefits and these never have been rejected. What we wanted was to get some more lime under the circumstances to see what could be done and how to divide the two things and to decide in what manner we could enter into a fresh round of talks with a view to arriving at a satisfactory settlement. And, Sii, personally-I am again using the word "personally" and I hope I am not provoking Shri Rajnarair----I tried my level best to accept the system as far as I could and I will do it and let there be no misapprehension about it. Let there be no misapprehension that we have frozen or that we have refused to negotiate for a further rise in the wages.

SHRI YOGENDRA SHARMA (Bihar): Can you give us some idea as to the time-

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[Shri Yogendra Sharma]

timit. can you indicate any rime-limit, by which the Government would be able to do this?

SHRI K. D. MALAVIYA : I am sorry, I cannot give you any idea just now. But it will be my effort to do it as soon as possible.

Now, Sir, with regard to the welfare of the workers, Mr. Kalyan Roy and other honourable Members drew a very grim picture of the living conditions of the workers. Well, I have nothing to add to that and all that I can ?ay is that we are very much concerned about the living conditions of the workers. But I want to say one thing and that is that we took over the mines, the noii-coking coal mines, on 31-1-73 and the coking coal mines were taken over in October 1971, some about a year and a half and others about two and a half years ago. Now, before all these things, I never had seen, although Mr. Rajnarain was present here in this House, I do not recollect having seen his having ever raised such a condemnatory voice against ad those proprietors of the coal mines who were mainly responsible for the wretched conditions of the workers in the coal mines. What we did is-and I claim....

श्री राजनारायणः श्री कुमारमंगलम ने टेक-ओवर करने के पहले बता दिया था कि उन लोगों ने अपनी सारी मणीनें बेच दी पहले ही।

SHRI f-C. D. MALAVIYA : I am sorry to say that Mr. Rajnarain was not so enthusiastic in condemning the private sector coal mine owners who took the life of the coal mine workers.

श्री राजनारायणः तब श्री केशवदेव मालवीय यहां नहीं थे, वे बाहर थे, बवाहरलाल नेहरू ने उनको निकाल दिया था।

SHRI K. D. MALAVIYA : Now, Sir, he is a member of the Bharatiya Kranti Dal and he is the leader of the UKU here and he is not a socialist'iimv

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श्री राजनारायणः इस तरह की बात आप करेंगे तो हम भी श्रटैक करेंगे सौर साप घवडा जाएंगे।

श्री कें० डी० मालवीयः हम आपके अर्टक से घबडाने नहीं।

श्री राजनारायणः स्रापका सारा कच्चा चिट्ठा मेरे पास है, उसे हम डिपुटी चैंयरमेन साहब के पास भेज देंगे। ग्राप पोइन्ट पर बोलिए।

श्वी ओम् प्रकाश त्यागी (उत्तर प्रदेश): एक चीज मैं पूछना चाहूंगा। आपने जब से इन कौल माइन्स को लिया तब से जो कन्ट्रेक्ट लेवर था, केजुझल लेवर था उनमें से कितने को आपने रेगुलर वेजेज में लगा लिया है काम पर और कितनों को नहीं लगाया है? क्या फैसिलिटीज आपने दी हैं?

श्री के॰ डी॰ मासवीयः जो कन्ट्रेक्ट लेबर था वह कन्ट्रेक्ट लेवर ही है। वह हमारे सातहन नहीं है। कुछ जो चाता है उसको ले लेते हैं। सवाल यह है कि हमारा प्रोग्राम क्या है।

What our programme is.....It is to improve the living conditions of these workers.

श्वी ओम् प्रकाश त्यागी: सवाल यह था कि जो प्राइवेट ग्रोनसं थे वे एक्सप्लोइट करते थे, रेगुलर वेजेज पर ओड़े आदमी रखते थे, प्रधिकांश केजुआल लेबर रखते थे। यह आशा थी कि गवर्नमेंट कन्द्रेक्ट लेबर को, केजुआल लेबर को रेगुलर वेजेज पर लेगी। आपने बाज तक ऐसा क्यों नहीं किया?

श्री के० डी० मालवीय: हम ने बहुतों को लिया है लेकिन जो कांट्रैक्ट सिस्टम है उसमें जो मजदूर आ कर काम करते हैं और चले जाते हैं उस को ग्रमी तक हम ने तोडा नहीं है, खत्म नहीं किया है। हम उस सिस्टम का परित्याग करना चाहते हैं लेकिन कुछ ऐसी दिक्कतें हैं कि जिन की वजह से हम उस का परित्याग नहीं कर पाये हैं और न ग्रमी उसे खत्म कर सकते हैं। कुछ समय तक वह और चल सकता है लेकिन हमारी अभिलावा है कि इस कांट्रैक्ट सिस्टम को बंद कर दिया जाय, लेकिन आज तक हम उस को बंद नहीं कर सके हैं। हमारा कार्यक्रम जा है वह करीव करीव सौ करोड रुपया खर्च करने का है उन मजदुरों के लिए मकान बनाने के लिए इन चार, पांच सालों में। इस साल भी हम ने पैसा लगाया है ग्रीर मकान बनाये हैं ग्रीर जो हमारी योजना है जिस को कि हाउस मंजर कर चुका है बह कोल के उत्पादन की करीब करीब 700 करोड़ रुपये की है ग्रौर उस के अंदर 50 करोड़ रुपया तो मकान बनाने के लिए है जिस में से हम कुछ खर्च कर चुके हैं और 50 करोड़ रुपये का और इंतजाम करना चाहते हैं, वेलफेयर फंड से जो झायेगा उसे लेंगे और कुछ हम निकालने की कोशिश करेंगे। तो हमें इस चार, पांच साल में करीब एक सौ करोड़ रुपया मकानों के लिये खर्च करना है और यह हमारा प्रयास है कि हम सरते से सरते मकान बनायें ग्रीर उन में सीमेंट ग्रीर लोहा कम से कम लगायें और जो हमें रूड़की से रिसर्च ग्रौर डवलपमेंट का ज्ञान हासिल हग्रा है उस का फायदा उठा कर वहां उसी तरह के मकान बनायें उतनी ही स्पेस के मकान बनायें और उन में जितना पहले खर्च इग्रा करता था उस से कम खर्च करें। ग्रभी जो आंकडे मैं देना चाहता हं वह यह है कि 50 हजार वर्कर्स जो कि सी०एम०ए० में

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काम करते थे कांट्रैक्ट सिस्टम के ग्रंतगैत, उस जमाने में, उनको हम ने परमानेन्ट रोल पर लगा दिया है और करीब एक लाख बकंसं को बी० सी० सी० एल० में रखा गया है। तो इस तरह से हम ने करीब डेढ़ लाख वर्कसं को रेगलर रोल पर रख लिया है जो उस में नहीं थे, लेकिन फिर भो कुछ वर्कसं बाकी हैं और उन का इतिहास दूसरा है। उस में झोबर इंप्लायमेंट, संडर इंप्लायमेंट, काल रोज और जालसाजी. बहत सी बातें मा जायेंगी जो यहां कुछ लोगों को ग्रच्छी नहीं लगेंगी ग्रौर मैं यह नहीं चाहता कि जो लोग वहां काम कर रहे हैं उन को निकालने का प्रश्न किसी तरह से सामने आये। सरकार का यह प्रयत्न होगा कि जो लोग काम कर रहे हैं इस समय उन को जैसे जैसे हमारा उत्पादन बढता जाय उन की हम वहां खपत करते जायं। ग्रभी यह खपत हम नहीं कर पा रहे हैं और उन को रेगलर रोल पर नहीं ले रहे हैं तो उस के लिए सरकार पर कोई दोष नहीं लगाया जा सकता।

# श्री मकसूद झली साहब ने कल कहा था।

Then, Shri Magsood Ali Khan raiser! certain points with regard to development, which are very relevant. I appreciate the points raised by him and it will be our effort, as I have already said, to streamline our entire machinery of conservation and development and to have more scientific planning in the country. But the fact cannot be forgotten that the element of manual labour in our coal is a factor to be reckoned with. We cannot mechanise the mines just as the Rumanians or the Russians can do. The process of mechanisation of a mine ran only be linked purposefully with the social objectives of giving employment to as many peeple as

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[Shri K. D. Malaviya] we can. There is no alternative to it. Therefore, it will have to be something in between mechanisation plus employment aspect ol the people who are there or whom we have still to employ. As far as the question of quality of coal being supplied to the thermal power stations is concerned, this question always engages our attention. In its totality, we are not supplying any bad quality coal. Out of 80 or 31 units of thermal power stations to whom we have to supply coal, complaints have come from only three or so. As the hon. Members must be aware, as we go clown in the coal mines, the quality deteriorates. It is a natural phenomenon. The quality deteriorates when you go down. Therefore, there is bound to be a deterioration in the quality of coal and then some soit of a proper mixture has to be made in order to improve the quality as far as it is possible for us. Some shaly things also come in their natural way while the coal is mined. Whenever we come across such shaly zones or layers, we remove them. And sometimes, we are not able to find it. As soon as our attention is drawn to this fact, we face the situation and improve it.

Sir, Mr. Sinha obviously said everything that he could against the nationalization. And he thought that the situation and the production pattern of coal was' far superior at that time than what it is now. I beg to differ from him totally in what he said. The fact is power consumption has increased, coal production has increased, employment also has increased, condition of wage earners has also improved. And the housing and other living conditions today are not so bad as they were. Although it is not very bad, it should be our worry and we should try to improve it as soon as it is possible for us. I think he also said about the supply of tow quality coal. And I said, in the case of two or three plants in U.P. the coal quality has deteriorated and that is also due to the reasons which the Members on the other side hove not cared to note. The quantity has not decreased. Sometimes, there is a transport difficulty and, therefore, there could be delay for a few days here and there. But as soon

as our attention is drawn to it, we avoided this delay.

DR. RAMKRIPAL SINHA : I said that because of the supply of low grade coal to thermal plants of Barauni and Patrato and other thermal plants in Bihar and Bengal, there were cases of blasts. There were three or four blasts in the Patrato <u>therm.it</u> plants. There were some casualties as well. This was because of the supply of low grade coal.

SHRI K. D. MALAVIYA : Supply of low grade coal normally should not cause blasting in the boilers. If there is any basic imbalance in the designing of the boiler and the quality of the coal supplied, I do not know what can happen. And 1 am not personally just now aware of any such accidents which have been caused by the supply of low quality coal. But, sometimes, due to pressuie on the transport system at a particular time either due to strike or go-slow or any other thing, coal wagons, coal rakes, are diverted in order to see that the thermal power stations are maintained. Therefore, in that hurry, it is quite possible that the desired quality of coal does not reach at a particular point of time. We then review the whole situation immediately. It is not a permanent feature. And it is also a fact that in several places, the designing of the boiler is not, perhaps, appropriate with regard to the supply of a particular kind of coal. And that is a point which is constantly under care of the Coal Ministry and the Power Ministry. We take care to see how far we can reduce all these imbalances.

SHRI KALI MUKHERJEE : About the monopoly of distribution agencies.

SHRI K. D. MALAVIYA: I will come to that point also. Sir, low production of steel due to lack of power is a fact. This is known. And adequate quantity of power is not available sometimes. When it is not available to the coking coal areas, then enough quantity of coking coal does not reach. There also, the situation has improved.

.As the House is aware, the Durgapur Steel Plain which had plenty of problems has increased its ingot production from 27 thousand 121

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tonnes to 78 thousand tonnes. The relations there hive improved. The position ha<sup>8</sup> improved there for which 1 h.tve conveyed my gratitude to worker, to the Government of West Bengal and to all our leaders. The power position from the D.V.C. has improved but whenever there is some trouble in the D.V.C. or in the neighbouring areas it has its direct effect or whenever there is any trouble in the supply from the Bihar State Electricity Board the B.C.C.L. gets c'irectly affected and the production goes down. *Whenever* the power generation is not adequate temporarily, coal is not produced in that adequate quantit).

Now, the trains were cancelled, sometimes because of shortage of coal. If there is a strike, coal will *not* reach.

(Interruptions)

DR. RAMKRIPAL SINHA : In July 1973 there was no strike.

SHRI K. D. MALAVIYA : -Maybe, but 1 am *Opt* aware of it that stoppage of ihosc trains was on account of shortage of coal.

SHRr KALI MUKHERJEE (West Bengal): That was because of lock rut.

DR. RAMKRIPAL SINHA : No.

SHRI K. 1). MALAVIYA: There is absolutely no hide and seek between coal and Railways. We are co-ordinating our activities. There are real difficulties, like those of shortages of wagons and the entire gamut of programme as also expansion of industrial activity in some C:ises has given rise to certain shortages. These may be marginal. They may be solved *tomorrow* or day after tomorrow or after six months. But, we are constantly in touch with each other to see that the diili-ctltics are removed.

Now, I corns to my friend, Mr, Rajuarain.

इन्होंने कह दिया कि राष्ट्रीयकरण हुआ ही नहीं, यह तो ग्रधिकरण हुआ है। इनकी राजनीतिक मंशा क्या है वह मेरी समझ में नहीं ग्राया। मेरी राय यह है कि वह राष्ट्रीयकरण है। क्योंकि कोई भी संस्था ग्राप बनाएं, चाहे ग्राप उसका नाम ट्रस्टी रखें, चाहे को-ग्रापरेटिव सोसाइटी रखें, एसोसिएशन रखें, या सी०

#### (Conservation and 122 Development) Bill, 1974

एम०ए० रखें, या बी० सी० सी० एल० रखें ग्रथवा कुछ श्रौर रखें उसमें थोड़े ग्रादमी एक निश्चित उद्देश्य को लेकर काम करते हैं । उसके पीछे प्रेरणा होती है।

श्री राजनारायण : यह मामला सुप्रीम कोर्ट में गया था। सर्वोच्च न्या-यालय ने उसमें लिखा है कि यह नेशन लाइजेशन नहीं है इसलिए नेशनलाइ-शब्द का प्रयोग ग्रनुचित जेशन हे । यह एक्वीजिजन है झौर इसको सरकार ग्रपने हाथ में लिया है। सर्वोच्च ने न्यायालय ने इसको राष्ट्रीयकरण का नाम नहीं दिया है। माननीय मंत्री जी की जो पोलिटिकल फिलोसफी है उसके मुताबिक चाहे जो कहें मगर जन-तंत्रीय पद्धति में जो विख्वास रखते हैं मुताबिक यह राष्ट्रीयकरण उनके नहीं है।

श्री उपसमापति : ग्रापकी फिलो-सफी में राष्ट्रीयकरण नहीं है।

श्री के॰ डी॰ मालवोय : यह कौल कंजरवेणन बिल है इसलिए मैं इसमें ज्यादा नहीं कहना चाहता । मैं सिर्फ इतना कहना चाहता हूं कि यह राष्ट्रीय-करण है। चाहे थ्रापकी पार्टी हौ या किसी और की पार्टी हो मगर वह एक ऐसी संख्या बनेगी जो उत्पादन का काम करेगी ।

जहां इन्होंने यह कहा कि गर्ब नहीं करना चाहिए तो मैं उनको विश-बास दिलाना चाहता हूं कि गर्ब करना बहुत खराव बात है और हम में किसी को गर्व नहीं है और कम से कम मैं कभी भी गर्व से प्रेरित हो कर कोई बात नहीं कहता हूं। मैं इतना कहना चाहता हूं कि अगर बुद्धि विषम हो जाए तो ग्राप जान सकते हैं उसे क्या कहें।

# *{Conservation and* 124 *Development Bill,* 1974

[श्री कें s डी • मालवीय] श्रापने तुलसी की उक्ति का भी जिक किया था। बड़ा ग्राच्छा कहा है उन्होंने। मैं ग्रापको विख्वास दिलाना चाहता हूं कि गर्व से प्रेरित होकर मैं कोई बात नहीं कहता। मेरा पूरा विख्वास है कि जो काम हम कर रहे हैं, जिस तरह से हम काम कर रहे हैं, जिस तरह से हम काम कर रहे हैं, जिस तरह से हम काम कर रहे हैं यह राष्ट्रीय हित में है ग्रीर एक लोंग टर्म ब्यू उसमें लाना पड़ता है। ग्राप थोड़े दिनों में महज नुक्ताचीनी करके डन चीजों को दर नहीं कर सकते ।

चाहे ग्राप कुछ भी कहें, चार-पांच महीनों में या छ: महीनों में देने से कोई फल नहीं निकल गाली सकता है। इसी तरह से वहां पर मज-दरों की जो बर्किंग कन्डीशन है उसकी तरक्की होने में और उनको पीने का पानी मिलने और उनके लिए मकान बनने में कुछ समय तो लगेगा। हमारा जारी ĝ ग्रीर ग्रगर हमारा प्रयत्न उसके ठीक न हो तो काम हो सकते हैं। लिए हम ग्रपराधी हमारा यह पुरा प्रयत्न है कि जल्द से जल्द उनकी हालत में हम सुधार करें ग्रौर उनका वेजेज के बारे में जो डिमोंस्ट्रेशन है उसके बारे में कोई फैसला करें। जहां तक दामों का सवाल है, कोयले के दाम मौजदा परिस्थितियों में जितने हो सकते हैं उतने हमें बढ़ाने पडेंगे। बढाने के अलावा हमारे पास कोई दसरा चारा नहीं है। दाम बढ़ाने के संबंध में जो स्थिति है उसको मैंने झापके सामने रख दिया है. . (Interruption)। पिछले सालों में सभी चीजों के दाम बढे हैं। दाम वढाने में घबराना नहीं चा-हिए। दाम बढाने की जो अर्थ नीति है उसको फिर से समझना चाहिए ।

मैं सरकार की राय इस बारे में बताना चाहता हूं कि खगर हम उत्पादन बढ़ाना चाहते हैं, वर्करों की कन्डीणन में सुधार चाहते हैं तो हमें इस प्रकार के कदम उठाने ही पडेंगे।

श्वी बनारसी दास (उत्तर प्रदेश) : एक साल में कोयले के दाम कितने बढे हैं ?

श्री के० डी० मालबीय : मैं जिस बात की तरफ इशारा कर रहा है, माननीय सदस्यों को उसको समझना चाहिए । ग्रगर हम कोयले का उत्पादन बढाना चाहते हैं और मेकेनाइज्ड माइन्स करना चाहते हैं, लोगों को इम्प्नीयमेन्ट देना चाहते हैं, वहां की हालत की तरक्की करना चाहते हैं तो हमको इन सब चीओं पर विचार करना चाहिए ग्रीर दाम वढाने से घबराना नहीं होगा। दाम बढ़ाने से मुमकिन है कि और चीजों के दाम घट जाय। इसलिए कोयले के दाम बढाने ने आखें नहीं मंदी जा सकती हैं। इस वक्त जो मौजू-वा स्थिति है उस पर गम्भीरतापुबंक हमें विचार तो करना ही पडेगा।

जहां तक मजदूरी का सवाल है, इसकी बात मैं कर चुका हूं। भ्राग लगते की जो बात कही गई है, उसके बारे में भी कह चुका हूं। भ्रष्टाचार की बात भी कह दी है। भ्रष्टाचार की बात भी कह दी है। भ्रष्टाचार के बारे में कहा गया कि वहां तो भ्रष्टा-चार ही भ्रष्टाचार है। कोयले के क्षेत्र में भ्रष्टाचार का एक इतिहास है और हम उसको कम कर रहे हैं और कम हुआ भी है। बहुत से लोग पकड़े गये है और पकड़े जा रहे हैं। जांच-पड़ताल भी हो रही है और अाम भी होगी और भ्रष्टाचार को कम करने का हमारा पूरा प्रयत्न है ताकि बहुत दिनों से जो चीज चल रही है उसको जिलना कम हम कर सकते है उलना जल्दी से जल्दी करें।

The Coal Mines

श्वी ओउम् प्रकाश स्यागी ः आपके बड़े-बड़े अफसर भी इस अष्टाचार में शामिल हैं ।

श्री कें डो० मालवीय : ग्रफसर भी इसमें पकडे गये हैं और उनका नाम भी बता दिया गया है। कुछ को वर्खास्त भी किया गया है, नौकरी से हटाया गया है। जांच भी हो रही है । बडे-बडे ग्रफसरों के खिलाफ भी कार्यवाही कर रहे हैं और मेरा ख्याल कुछ दिनों में ग्रापको संतोष है कि हो जाएगा कि कुछ प्रयत्न कर रहे हैं। मैं समझता हं कि ऐसे लौग जो यह कहते हैं कि नहीं हो रहा है उनको भी मानना ৰূত पड़ेगा कि कुछ प्रयत्न हो रहा है। 1 р.м. मेरे मित्र काली बाब ने प्रजन उठाया था कि नेशनलाइजेशन का परĝ कंजर्वेंशन है। मैं विलकुल पज जो हं क्योंकि One of the करता इतिफाक

main objectives is to conserve and look after the safety of the coal mines. If we cannot lock after the safety of the coal mines, if we cannot look after the problems of conservation, then there is no use of nationalising the coal mines. It is precisely for tins purpose that we have come forward with this Bill increasing the cess.

On the question of captive power stations, I entirely agree that the coal mines should have captive power stations according to their requirements and I am glad to announce that the other sister Ministry has not got any particular objection. *We* are trying to negotiate for some captive power stations so that the supply of power to our coal mining area becomes more satisfactory and we may be able to produce more.

# *{Conservation and* 126 *Development) Bill,* 1974

With regard to the question of\* distribution, distribution alsr is one of the main objectives; in fact it is the duty of the Government. Wc have already started on a scheme of having dumps. Because of the rainy season wc are having some difficulty; most of the ccal is still being transported by trucks. The scarcity of diesel is also there and the loads sometimes get slushy and therefore we are not able to move coal as quickly as we want. We have already got four dumps in U.P. So far as far-flung areas are concerned, like Punjab, Haryana and Rajasthan, we send wagons but to nearer areas like West Bengal, Bihar and Eastern U.P. we transport coal by road. We hope with this process of control and distribution the position will improve.

MR. DEPUTY CHAIRMAN : How much more time you will take?

SHRI K. D. MALAVIYA ; I shall finish in two or three minutes.

MR. DEPUTY CHAIRMAN : Otherwise we can continue afte. lunch.

SHRI K. D. MALAVIYA : So all these tilings are being taken care of and we hope we shall control more and more the distribution aspect also.

The Bill is certainly an incomplete picture if the whole aspect of production, develop-mi nt and distribution is not before the House. This Bill limits its Jf to the question of abolition of the Coal Board. Only one point I want to make in the hist. Certain Members were apprehensive thai those who are employed in Calcutta will be at a disadvantage when the Coal Board is dissolved. 1 want to assure the House thai nobody will be removed from the job. From clause 13 it will be seen that we have contemplated the necessity of having some other organisation which may have to take over the task that is now being done by the Coal Board. Maybe, some other organisation may become necessary. And transfers may have to take place from Calcutta and with regard to compensation we shall certainly see Ilia I they are not put to any unreasonable loss. Wc shall do all that is possible for us

### [Shri K. D. Malaviya]

to satisfy the worker who is removed from Calcutta to elsewhere in the discharge of his duty that would he incumbent on him when the new organisation is set up.

I have nothing more to say. I have covered most of the points and if more points are made by hon. Members I shall try to meet them in the third reading.

MR. DEPUTY CHAIRMAN ; The question is :

"That the Bill to provide for the conservation of coal and development of coal mines and for matters connected therewith or incidental thereto, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clauses 2 to 19 were added to the bill.

*Clause 1, the Enacting Formula and the Title were added to the bill.* 

SHRI K. D. MALAVIYA : Sir. I move :

"That the Bill be passed." The question

was proposed.

## REFERENCE TO ARREST OF SHRI V.K. SAKHLECHA

SHRI LAL K. ADVANI (Delhi) : Sir, before you adjourn 1 wouhi like lo raise a point of order and seek your guidance en that. Actually I was e.cpecting that during this period befoie we adjourn for lunch we would be hearing from you information about the arrest of one of our Members, Mr. V. K. Sakhlecha. He is a Member of this House. He his been arrested vesterday in Bhopal sometime in the afternoon and the news has appeared in all papers this morning. It is a PTI leport. I need net go into the whole thing. I think oae of the essential privileges of this House is that we have the right to be informed immediately when any of our

Members is arrested in any part of the country. Obviously there has been a breach of that privdege. Because I expected that the information would have reached you, I did not give it in the form of a privilege motion. I would request you, as the custodian of the privileges of this House, to take up this matter on your own and see what has happened.

There is another aspect of it and that is on the. 17th of this month the election of the President is to be held and Mr. Sakhkcha. as :i Membei of the Rajya Sabha, is a member of the electoral college which will elect the President. The PTI report says that over 4.000 workers were arrested, including 40 women. The concluding paragraph says ihat all the women demonstraiois were sentenced to simple imprisonment till the rising of the court, while the remaining have been awarded sentences for periods varying between 3 and 8 days. This suggests that Mr. Sakhlecha also may have been sentenced for 8 days- I do not know. I have no information excepting this. My request to you is to see that he is enabled to cast his vote at Bhopal. These are the two points on which I seek your guidance. Thank you.

MR. DEPUTY CHAIRMAN : Actually whenever a Member is a nested the Magistrate should immediately take steps to inform the House.

SHRI LAL K. ADVANI : He has not done it,

MR. DEPUTY CHAIRMAN t I am surprised that the information has not yet been convened to the House. Therefore, I would request the Heme Ministiy to take up this tnattrr with the aullioiities concerned there. Extracts of the proceedings just now will also be sent to the Home Ministry.

The House stands adjourned till 2 P.M.

The House then adjourned for lunch at seven minutes past one of the clock.